

12.26½ hrs.

**MESSAGE FROM RAJYA SABHA**

**Secretary:** I have to report the following message received from the Secretary of Rajya Sabha:

'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st December, 1965, agreed without any amendment to the Coal Mines Provident Fund and Bonus Schemes (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 16th September, 1965.'

12.27 hrs.

**STATEMENT UNDER DIRECTION  
115 RE. SPECIAL AUDIT REPORT ON ORISSA GOVERNMENT TRANSACTIONS**

**Shri P. K. Deo (Kalahandi):** Sir, in reply to a leading Supplementary of Shri R. C. Mallick to a Starred Question No. 2, dated the 3rd November, 1965, "May I know whether it is a fact that no allegation has been proved in the audit report and therefore, Shri R. N. Singh Deo, the Chairman, Public Accounts Committee, Orissa, and now the Leader of the Opposition, wants to postpone the thing and the matter has been deliberately delayed whereas the Chief Minister of Orissa has asked him to discuss the matter in the Public Accounts Committee as soon as possible", the Home Minister, Shri G. L. Nanda stated "Yes, it is a correct factual statement".

All the charges have not yet been enquired into by any agency. Whatever financial transactions the Audit have examined, they have made adverse and serious remarks.

The P.A.C. Chairman, Shri R. N. Singh Deo's press statement of 4th November clearly states that by that time he was not aware of any such request by the Chief Minister, Orissa, to expedite matters. On the other hand, in spite of repeated requests being made by the P.A.C. to make the Audit Report available earlier, the Government made delay in placing their report in the Assembly even though they received it in May, 1965. The P.A.C. Chairman further says that it would be unfair to expect to hustle the Committee to act in a hasty manner. Sir, I must say that the Home Minister should not put the blame on the P.A.C. Chairman, Orissa, who is not present here to defend himself, specially when the Audit Report only deals with a part of the very serious charges made in the memorandum to the President against the former Orissa Ministers.

**The Minister of Home Affairs (Shri Nanda):** Shri P. K. Deo has made a statement in the House now in connection with the reply I gave on the floor of the House to Shri R. C. Mallick's Supplementary to Starred Question No. 2 on the 3rd November, 1965.

The Supplementary Question was a rather lengthy one. It was the latter part of the Question that I had in mind when I said that "it was a correct factual statement". This part referred to the Leader of the Opposition wanting to postpone consideration of the Special Audit Report and the Chief Minister asking him to expedite its consideration.

In accepting the position as factually correct, I was relying on the letter dated the 27th October, 1965, by the Chief Minister to the Chairman, Public Accounts Committee, Orissa. In this letter he wrote:

"In view of the great anxiety shown by you at that time, I